

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 117/MP/2023  
with IA No. 79/2023**

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Tata Power Company Limited and 9 others

Date of Hearing: **24.1.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, GUVNL  
Shri Deepak Thakur, Advocate, TPCL  
Shri Adarsh Kumar Bhardwaj, Advocate, TPCL  
Ms. Maitri Singh, Advocate, MSEDCL  
Shri Akash Lamba, Advocate, MSEDCL

**Record of Proceedings**

At the outset, the learned proxy counsel for TPCL requested for adjournment due to the non-availability of the arguing counsel. The learned Senior counsel for the Petitioner did not object to the said request of TPCL. Based on the consent of the parties, the matter was adjourned.

2. This Petition will be listed along with the Petition Nos.79/MP/2023 and Petition No.92/MP/2023, for hearing on **12.2.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

